

**COURT – I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 88 of 2012 &  
IA No. 180 of 2012**

**Dated: 3<sup>rd</sup> January, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s. Tata Tele Services Ltd.**

**...Appellant (s)**

**Versus**

**Rajasthan Electricity Regulatory Commission  
& Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapur  
Ms. Sughandha Somani

Counsel for the Respondent(s): Mr. R.K. Mehta for R.1  
Mr. Pradeep Misra  
Mr. Daleep Kr. Dhayani for R.2 to 4

**ORDER**

We have heard the learned counsel for the parties.

All the parties have already filed the Written Submissions. Now the learned counsel for the Appellant wants to file additional Written Submissions. Accordingly, he is directed to file the same on or before 17.01.2013 after serving copy on the other side.

Thereafter, the learned counsel for the Respondents are directed to file their respective written notes on or before 29.01.2013 after serving copy on the other side.

Post the matter on **14.02.2013** for Reporting Compliance and for making further submissions.

**( Rakesh Nath )**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

ts/mk